

**RAJYA SABHA
(1969)**

Point of privilege

Reported proposal of a Parliamentary Party to take disciplinary action against a member for certain observations made in the House

Facts of the case and ruling by the Chairman

On the 14th March, 1969, Shri G. Murahari, a member, sought to raise¹ a question of privilege on the reported proposal to take disciplinary action against Shri Chandra Shekhar another member, by the Congress Party for certain observations, made by Shri Chandra Shekhar in the House criticising the Deputy Prime Minister in connection with the debate on the affairs of the Birla group of companies. Shri Murahari also stated that he had received a letter signed by the Secretary of the House informing him that "the Chairman has withheld his consent to you to raise this matter in the House".

2. After a brief discussion, the Deputy Chairman (Shrimati Violet Alva) observed² as follows:

"I have been informed that the Chairman has disallowed it. I am not going to allow any further comments on this. Now I have been apprised of the situation. It went to the Chairman and the Chairman has given a decision. Therefore, no comments arise out of this."

1. R.S.Deb., dt.14.3.1969
2. Ibid